45 Written Answers

to Questions 46

Station is so over-crowded that passengers do not reach Iheir destinations conveniently; and •

(c) if so. what action Government propose to take to connect these areas with the Centra] Secretariat complex?

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILLON): (a) to (c) Karol Bagh Telephone Exchange/ Pusa Road is linked to Central Secretariat by the services on route No. 820 operating between Madras Hotel and Subhash Nagar I'M Central Secretariat and Pusa Road.

Delhi Railway Station and the Central Secretariat are connected tyy ^{In}e direct services on routes Nos. 230 and 760.

These are considered adequate to meet the requirements of the areas involved.

खादी प्रामोद्योग भवन, नई दिल्ली के कर्मचारियों तथा प्रबग्ध के बीच विवाद का निपटाया जाना

*413. श्रीमती विद्यावती चतुर्वेवी: क्या धम मंत्री यह वतानेकी क्रुपाकरेंगेकि:

(क) क्या कुछ संसद् सदस्यों ने खादी ,ग्रामोद्योग भवन, नई दिल्ली के 10 वर्ष पुराने विवाद के संबंध में जिसमें उसके कुछ कर्मचारी थंतर्पस्त, हैं, क्षम मंत्रालय में उपमंत्री को कुछ पत्र भेजे थे;

(ख) क्या यह सच है कि सरकार ने यह सलाह दी थी कि विवाद को ग्रापसी समझौते से हल किया जाना चाहिए जिसे खादी ग्रामोद्योग भवन, नई दिल्खी के प्रबन्ध ने अस्वीकार कर दिया था; और

(ग) यदि हां, तो सरकार इस संबंध में क्या कार्य-बाही करने का विचार करती है ?

Settlement of a dispute between employees and the management of Khadi Gramodyog Bhavan, New Delhi

•413. SHJJMATI VIDYAWATI CHATURVEDI: Will the Minister of LABOUR *bz* pleased to state:

(a) whether any letters were addressed by some Members of Parliament to the Deputy Minister in the Ministry of Labour regarding a 10-year old dispute involving some employees of the Khadi Gramodyog Bhavan, New Delhi;

(b) whether it is a fact that Government had advised that the dispute be settled through a compromise which was not ac cepted by the management of (he Khadi Uramodyog Bhavan, New Delhi; and

(c) if so, what action Government pro pose to take in this regard ?]

अस संत्री (श्री के॰ बी॰ रघुनाव रेड्डी): (क) जो हां, किन्तु केवल थी छोटेलाल, खादी ग्रामोद्योग भवन. नई दिल्ली के भूतपूर्व कर्मचारी के बारे में जिन्हें अप्रेल, 1966 में सेवामुक्त कर दिया गया था।

(ख) और (ग) जी हो, खादी और मामउद्योग आयोग ने कहा है कि मामले की सहानुभूतिपूर्वक जांच की जा सरती है। यदि श्री छोटेलाल सभी प्राधिकारियों से सभी कारंवाइयों को वापस लेने के लिए सहमन हो जाते है और अपने दुर्थ्यवहार के लिए बिना गर्त माफी भी मांगते हैं।

t[THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY) : (a) Yes, but only in respect of Shri Chhote Lai, an exemployee of the Khadi Gramod-jflQg Bhavan, New Delhi, who had been dismissed in April, 1966.

(b) and (c) Yes; the Khadi and Village Industries Commission have stated that the matter could be looked into with sympathy if Shri Chhote Lai agree to withdraw all proceedings from all authorities and also tender an unqualified apology for his misbehaviour.]

D.T.C. bus services between Central Secretariat and Lampur Border, Delhi

'414. SHRI MAHENDRA BAHADUR SINGH : SHRI SASANKASEKHAR SAN-YAL :

[] English translation.

47 Written Answers

Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the answer to Starred Question No. 232 given in the Rajya Sabha on 16-1-76 and state:

(a) whether it is a fact that DTC are plying buses from the Central Secretariat/ Madras Hotel to Faridabad and Bahadur-garh;

(b) what are the reasons for not operating a direct service from Lampur Border and the adjoining villages to Central Secretariat/Connaught Place when Government employees cannot avail of the changeover facilities provided at Azadpur/Mori Gate terminus as they do not get buses in time and regularly at Lampur Border in the morning; and

(c) what steps Government propose to take to provide transport facilities to the Government employees of these villages who are required to attend duties punctually in the Central Secretariat/Connaught Place complex?

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILLON): (a) to (c) A statement is laid onj the Table of the Sahba.

Statement

Ten return trips between Central Secretariat and Faridabad and four return trips between Central Secretariat and Bahadur-garh are operated as indicated below:—

| C. Sectt. | | | Faridabad |
|-----------|------|---|-------------|
| 0630 Hrs. | | | 0755 Hrs. |
| 0830 Hrs. | | | 0955 Hrs. |
| 0930 Hrs. | | - | 1115 Hrs. |
| 1040 Hrs. | | | 1220 Hrs. |
| 1200 Hrs. | | | 1355 Hrs. |
| 1500 Hrs. | | | 1625 Hrs. |
| 1700 Hrs. | | | 1825 Hrs. |
| 1805 Hrs. | | | 1955 Hrs. |
| 1915 Hrs. | | | 2055 Hrs. |
| 2005 Hrs. | | | 2150 Hrs. |
| C. Sectt. | | | Bahadurgarh |
| 0730 Hrs. | | | 0605 Hrs. |
| 1430 Hrs. | | | 0740 Hrs. |
| 1705 Hrs. | | | 0900 Hrs. |
| 1745 Hrs. | - | | 1615 Hrs. |

A trip for Central Secretariat from Narela. which is a Central place in this area, has been provided and this is considered to be adequate to meet the requirement of office goers.

Besides, under the new system of service, this area is well connected by a number of services to Azadpur/Mori Gate/Railway Station from where change-over facilities to Central Secretariat are available.

This area is also covered by a large number of private services operating to Azadpur and Fatehpuri. It is not possible to operate direct services to and from all the localities, as the Corporation has introduced direction oriented services. Destination oriented services have not been found economical.

Quick transit facilities have been provided from the rural areas to the city centres to enable the commuters in these areas to avail themselves of the exchange services to reach Central Secretariat/Connaught Place.

Amendments In the Industrial Law

*415. SHRI OMPRAKASH TYAGI: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that the Supreme Court has pointed out in a judgment reported in A.I.R. 1976 S.C. 427 I that the industrial laws in India have not fully lived up to the current challenges of j industrial life;

(b) if so, whether Government propose to make amendments in the industrial law; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): (a) Yes.

(b) and (c) The law is being amended from time to time to serve the changing